

[श्री चन्द्रपाल शैलानी]

बाहर निकालकर उसमें हो रही वृद्धि को रोकना था परन्तु गत कई वर्षों से ये नलकूप बेकार पड़े हुए हैं और इन्हें चलाया नहीं जा रहा है। इससे भूमिगत जल में हो रही निरन्तर वृद्धि को रोकने के बारे में सरकारी योजना खटाई में पड़ी हुई है।

केन्द्रीय जल आयोग के विशेषज्ञों ने दिल्ली प्रशासन को पत्र भेजकर चेतावनी दी है कि राजधानी में हो रही भूमिगत जल वृद्धि को रोकने के लिए कारगर उपाय किए जाएं। विशेषज्ञों ने राजधानी में तीन सौ नए विद्युत नलकूप लगाने और वर्तमान नलकूपों को प्रतिदिन कम से कम बारह घण्टे तक निरन्तर चलाने का सुझाव दिया है। उन्होंने यह भी सुझाव दिया है कि इमारतों की नींव भरते समय ऐसे तरीके अपनाए जाने चाहिए जिससे कि भूमिगत जल इन इमारतों को किसी तरह की क्षति न पहुंचा सकें।

अतः मेरा सरकार से अनुरोध है कि वह इस गम्भीर समस्या के समाधान हेतु विशेषज्ञों द्वारा सुझाए गए उपायों पर तुरन्त आवश्यक कार्यवाही करने की कृपा करें।

(iii) Demand for more quota of
Cement to West Bengal

SHRI AJIT KUMAR SAHA (Vishnupur): Sir, the State of West Bengal requires at least 5 lakh MT of Cement per quarter as per analysis of the State's overall requirement both private as well as Government projects. Sir, before the partial decontrol of cement the allocation for the State, excluding the prerreserved quota for Irrigation and Power Projects was about 2.60 lakh MT per quarter, which was much less the State's overall requirement of 5 lakh MT per quarter. But after the decontrol, even this quota was cut down to merely 1.46 lakh MT per quarter, which is much less than not only the State's requirement but

also less than the previous 66.6% levy on the Cement Manufacturers imposed by the Government before the partial decontrol of cement. This has facilitated the cement manufacturers to despatch non-levy cement in bigger quantity to outside the State of West Bengal leaving the small consumers and Government departments starving for cement. The actual arrivals have always been much less than the allocations. For example, during the third quarter of 1982, that is, July-September, the State of West Bengal received only about 80,000 MT cement which is only 60% of the allocated quantity. The position deteriorated further in the last quarter, that is, October-December, the State of West Bengal received only 68,711.75 of cement which is less than 50% of the allocation.

I, therefore, urge upon the Government that the policy regarding the allocation of cement to the State of West Bengal need a drastic change without any further delay so as to maintain the progress of the State and its economy. I demand that the Minister concerned make a statement in the House regarding this.

(Mr. Deputy-Speaker in the Chair)

SHRI SOMNATH CHATTERJEE (Jadavpur): Sir, replies should be given to these problems which are raised under Rule 377. But no reply is given by the concerned Ministry.

SHRI OSCAR FERNANDES (Udipi): Sir, for quite some time, we have not received any reply to the points raised under Rule 377 in the House.

SHRI SOMNATH CHATTERJEE: This is very important. 377 has become quite casual. Nobody takes notice of this. The Speaker allows it because of sufficient importance involved in this. But no notice is taken on that. It is very serious matter,